

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1919
ANSWERED ON:14.03.2002
RESERVED QUOTA OF VACANCIES FOR SC/ST AND OBC
BALIRAM

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a). whether persons belonging to Scs/STs and OBCs who are selected on merit are not required to be shown against the quota of vacancies reserved for their communities.
- (b). the total number of persons belonging to SCs/STs and OBCs who have been selected/recruited promoted on merit to different categories of services and not counted against the `reserved quota of vacancies` for their communities during the last three years under his Minister; and
- (c). The number of candidates belonging to SCs/STs and OBCs who have been selected on merit but shown/adjusted against vacancies/posts reserved for their communities with reasons?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY)

- (a) Yes Sir. Persons belonging to SCs/STs and OBCs who are selected on merit are not required to be shown against the quota of vacancies reserved for their communities.
- (b). The total number of persons belonging to SCs/STs and OBCs who have been selected/recruited promoted on merit to different categories of services and not counted against the `reserved quota of vacancies` for their communities during the last three years is 11
- (c). Nil.